

**Social Forestry Programme in Uttar Pradesh**

4440. SHRI ANAND RATNA MAURYA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the soical forestry programme is being continued in Uttar Pradesh;

(b) if so, the area covered under this programme during 1990-91 district-wise;

(c) the amount spent on this programme during this period;

(d) the details of programme for the year 1991-92; and

(e) the amount proposed to be spent for this purpose during this period?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) and (c) The information is being collected and will be laid on the Table of the House.

(d) and (e) The physical targets and financial allocation for afforestation/ tree planting activities in Uttar Pradesh for the year 1991-92 are given below:—

	Targets for 1991-92
Seedlings distribution (For planting on private lands) (in lakhs)	3,400
Area (Public lands, including forest lands) (in ha.)	90,000
Allocation (Rs. in lakhs) (tentative)	9,74,299

**Environmental Problem by Rourkela Steel Plant**

4441. KUMARI FRIDA TOPNO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the attention of the Government has been drawn to the acute environmental problem created by the Rourkela Steel Plant and other industries in the district of Sundergarh in Orissa; and

(b) if so, the steps being taken or proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) Yes, Sir. The Orissa State Pollution Control Board had directed the Rourkela Steel Plant to complete the installation of all the treatment measures by December, 31, 1991, and they are monitoring the progress of compliance. The Government has also taken the following steps for the prevention, abatement and control of pollution in respect of other industries:

- (i) Effluent and emission standards have been prescribed under the Environment (Protection) Act, 1986;
- (ii) Network of ambient air quality and ambient water quality monitoring stations have been set up;
- (iii) Environmental guidelines have been evolved for siting and operating of industries;
- (iv) Industries have been asked to comply with consent requirements of the State Pollution Control Board to keep the discharge of effluents and emissions within the stipulated limits;
- (v) A time-bound action plan for control of highly polluting 17 categories of industries has